

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 492/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for "Asset-1: 400 kV Raipur- Rourkela D/C Transmission Line along with extension of Raipur and Rourkela Sub-stations under Eastern-Western inter-regional link" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & 5 Others

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

At the outset, the Petitioner's representative submitted that certain latest developments have taken place under the re-conductoring of Jharsuguda/Sudargarh - Rourkela 2xD/C line section along with the upgradation of 400 kV bays at Rourkela Sub-station and requested a grant of time to file the additional submissions.

2. After the hearing, the Commission directed as under:

- i. The Petitioner, to file the affidavit regarding the latest development on the re-conductoring towards the Jharsuguda/Sudargarh - Rourkela 2xD/C line section, along with the upgradation of 400 kV bays at Rourkela Sub-station, within four (4) weeks, with an advance copy to the Respondents.
- ii. The Respondents to file their respective replies, within two (2) weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two (2) weeks, thereafter.

3. The Commission further directed the Petitioner to submit the following information on an affidavit, within four (4) weeks:

- a) The basis for the estimated amount of the ACE in the 2024-29 tariff period.



- b) The revised tariff forms incorporating the ACE due to the reconductoring and upgradation works.
 - c) Item-wise and year-wise details of the ACE and de-capitalisation claimed in the 2024-29 period in tabular format.
4. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

